

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:264
ANSWERED ON:23.02.2011
ACQUISITION OF LAND FOR COAL PRODUCTION
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of COAL be pleased to state:

- (a) the names of the companies under the Coal India Limited (CIL) which have acquired agricultural and forest land for coal production during the last three years, alongwith the area of land acquired by each of them;
- (b) the area of land lying unutilized out of the acquired land at present, company-wise;
- (c) the reasons therefor and the officers found responsible for the unnecessary acquisition of land ; and
- (d) the company-wise area of the collieries fully exploited and that of the adjacent land and the details of their use?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a): The names of the companies under the Coal India Limited (CIL) which have acquired agricultural and forest land for coal production during the last three years, alongwith with area of land acquired by each of them is as under:

(In hectares)

Company	Forest land	Tenancy land
1. Eastern Coalfields Ltd. (ECL)	25.10	691.86
2. Bharat Coking Coal Ltd. (BCCL)	-	7.30
3. Central Coalfields Ltd (CCL)	2005.44	-
4. Northern Coalfields Ltd (NCL)	-	-
5. Western Coalfields Ltd. (WCL)	8.50	1140.67
6. South Eastern Coalfields Ltd (SECL)	981.26	459.68
7 Mahanadi Coalfields Ltd. (MCL)	990.18	761.89
Total	4010.48	3061.40

(b) and (c) : Land is acquired for coal projects as per the project requirements and the acquired land is being utilized in accordance with the mining plan in phases as per progress of mining operation. The actual physical possession of land acquired by notifying it, sometimes requires considerable time and persuasion of the land losers. Besides this, statutory clearances such as environment clearance, forest clearance in respect of forest land etc. have to be obtained before actual utilization of the land. As such, not being able to use acquired land for a period of time cannot be said to be unnecessary acquisition of land, and thus the question of fixing responsibility does not arise.

(d) : The land acquired during the last three years as mentioned in reply to (a) above is yet to be exploited completely. The exploitation will be as per progress of the project as well as planned projectization of the coal seams present in the locality.